



2026:AHC:15927

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1726 of 2026

Indrajeet

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rahul Verma
Counsel for Respondent(s)	:	C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Counsel for the petitioner is permitted to implead Additional District Magistrate (Finance and Revenue), District Azamgarh as respondent no.5 in the array of parties during the course of the day.
2. The proceedings were initiated against the petitioner under Section 67 of the U.P. Revenue Code, 2006 pursuant to the report submitted by the Lekhpal dated 27.06.2024, which was registered as Case No.3814 of 2024, Computer Case No.T202415060303814. In the aforesaid case order of eviction has been passed by the respondent no.3 namely Tehsildar, Tehsil-Phoolpur, District Azamgarh on 28.04.2025 against the petitioner. Aggrieved against the aforesaid statutory appeal as provided under sub-Section (5) of Section 67 of the Code, 2006 was filed bny the petitioner which was numbered as Case No.3159 of 2025, Computer Case No.D202515060003159, which is pending consideration before the Additional District Magistrate (Finance and Revenue), Azamgarh.
3. It is argued by counsel for the petitioner that though the statutory appeal filed by the petitioner is pending consideration before the respondent no.5 but in the grab of the order passed against the petitioner by the respondent no.3 dated 28.04.2025, district authorities are adamant to evict the petitioner from the land in question.
4. Heard learned counsel for the parties and perused the records.
5. With the consent of learned counsel for the parties, present writ petition is being disposed of at the admission stage.

6. In the facts and circumstances of the case, present writ petition is disposed of finally with the direction to the respondent no.5 to decide the aforesaid appeal filed by the petitioner expeditiously and without granting unnecessary adjournment. Petitioner is further directed to cooperate with the proceedings and will not take unnecessary adjournment.

7. For a period of four months or till the time appeal is decided, whichever is earlier no coercive action shall be taken against the petitioner pursuant to the order dated 28.04.2025.

(Prakash Padia,J.)

January 21, 2026

Pramod Tripathi